

(2018) 07 CHH CK 0197

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1907 Of 2018

Asha Sahu

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: July 12, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Harshawardhan Jaiswal, Avinash Singh

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the petitioner would submit that despite the interim order in favour of the petitioner issued by the Commissioner on 04.09.2017

he has been directed by the Chief Executive Officer, District Panchayat to appear before him to enquire the matter.

2. I have heard learned counsel for the petitioner.

3. The petitioner would be at liberty to submit his reply and copy of this order before the Chief Executive Officer, District Panchayat authority who

shall consider and dispose of the proceeding strictly in accordance with law keeping in view the order of the Revenue Authority.

4. With the aforesaid observation, the writ petition is disposed of. No order as to cost(s).